

DIVISION BENCH
COURT - II

O-227

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/26(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH APRIL 2024

IN THE MATTER OF	PARTHA SARATHI GHOSH VS A. TOSH & SONS (INDIA) LIMITED
UNDER SECTION	SEC. 213 SEC. 241(1) SEC. 242(4) SEC. 244(1) APPLICATION UNDER ANY OTHER PROVISIONS

Appearance (via video conferencing/physically)

Mr. S. Sarkar, Adv.] For the Petitioner
Mr. Pran Gopal Das, Adv.]
Mr. Tanmoyee Sett, Adv.]

Mr. Rohit Kr. Keshri, Adv.] For the Respondent No.1 to 5
Mr. Ankit Chourasia, Adv.]

Mr. Jishnu Saha, Sr. Adv.] For the Respondent No. 7
Mr. Anuj Singh, Adv.]
Mr. Anant. T, Adv.]
Ms. Namrata Basu, Adv.]
Ms. Anuska Dhar, Adv.]

Mr. Emon Bhattacharya, Adv.] For the Respondent No.8
Ms. Pooja Saha, Adv.]

Mr. Shanti Lal Dagar, CA] In person

ORDER

1. Ld. Sr. Counsel and Ld. Counsel for the parties present.
2. Ld. Sr. Counsel Mr. Jishnu Saha seeks liberty to file supplementary affidavit on behalf of Respondent No.7. Let the same be done by two weeks.

3. Ld. Counsel for the Respondent No.8 seeks liberty to file reply affidavit by four weeks. Rejoinder if any, be filed by two weeks.
4. Let the pleadings be completed in the meantime.
5. List the matter on **05.07.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)